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CIRCULATED VIA E-MAIL AS WELL AS PHYSICALLY

MOST URGENT
OUT AT ONCE

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI

22 APR 2026

20865-20964
No. _____/Genl./West/THC/2025


Dated, Delhi the _____

Sub.- Compliance of directions regarding expeditious disposal of acid attack cases and furnishing of quarterly reports.

Ref.- Letter No. 2245-2255/DHC/Gaz.IB/G-2/SC-Judgment/2026 dated 17.04.2026 of Hon'ble High Court of Delhi and Letter No. 1315/DHC/Gaz.IB/G-2/SC-Judgment/2026 dated 20.02.2026 of Hon'ble High Court of Delhi.

Forwarded copy of letter No. 2245-2255/DHC/Gaz.IB/G-2/SC-Judgment/2026 dated 17.04.2026 received along with its enclosures i.e. copy of Letter No. 1315/DHC/Gaz.IB/G-2/SC-Judgment/2026 dated 20.02.2026 of Hon'ble High Court of Delhi, copy of revised prescribed format i.e. Annexure "A" in an envelope bearing Diary No. 4833 dated 18.04.2026, regarding the subject cited above, from Sh. Sunil Singh Negi, Deputy Registrar (Gazette-IB), For Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers of West District dealing with Criminal Matters, Tis Hazari Courts, Delhi with the request to kindly furnish/send the requisite Quarterly information regarding Case-Wise & Stage-Wise Quarterly Compliance Report in Acid Attack Cases as per revised prescribed format Annexure-"A" to this office positively by 1st day of every quarter on a regular basis for onward transmission. The next due date is 01.07.2026.
2. The Ld. Chief Judicial Magistrate, West District, Tis Hazari Courts, Delhi with the request to kindly furnish/send the requisite Quarterly information regarding Case-Wise & Stage-Wise Quarterly Compliance Report in Acid Attack Cases as per revised prescribed format Annexure-"A" to this office positively by 1st day of every quarter on a regular basis for onward transmission. The next due date is 01.07.2026.
3. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
4. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
5. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.



(Harish Kumar)
District Judge (Commercial Court) - 04/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

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2245-2255 IN THE HIGH COURT OF DELHI AT NEW DELHI

No. _____/DHC/Gaz.IB/G-2/SC-Judgment/2026

Dated: 17.04.2026

From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi
3. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
4. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
10. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
11. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.

Subject: Compliance of directions regarding expeditious disposal of acid attack cases and furnishing of quarterly reports.

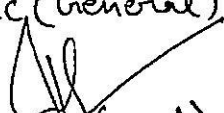
Sir/Madam,

I am directed to refer to this Court's letter No. 1315/DHC/Gaz.-IB/G-2/SC-Judgment/2026 dated 20.02.2026 (copy enclosed) and to invite your kind attention to the orders passed by the Hon'ble Supreme Court of India in W.P. (C) No. 1112/2025 titled "*Shaheen Malik vs. Union of India & Anr.*", wherein the Hon'ble Court has, inter alia, emphasized the need for expeditious and time-bound disposal of cases relating to acid attack victims and has further directed the High Courts to ensure continuous monitoring of compliance.

In pursuance thereof, and in terms of the directions of the Hon'ble Disposal Review Committee, duly approved by Hon'ble the Chief Justice, the following timelines have been prescribed for expeditious conclusion of trials in such cases:

- Framing of charge within 15 days from the date of appearance/production of the accused before the Court of Session after commitment;
- Completion of prosecution evidence within 90 days from the date of framing of charge;
- Recording of statement of the accused within 15 days of completion of prosecution evidence;

OIC (General)


PD & SJ (west), officiating
20/04/2026

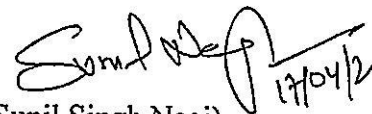
- Completion of defence evidence within 45 days from the date of recording of statement of the accused;
- Conclusion of final arguments and pronouncement of judgment within 30 days from the date of completion of defence evidence.

It is, therefore, requested that the above timelines be strictly complied with by all Courts dealing with acid attack cases. Such cases may be taken up on a day-to-day basis, as far as practicable, and wherever longer dates have been granted, the same may be preponed with due notice to the parties.

Further, in order to ensure effective and centralized monitoring, it has been directed that a quarterly report regarding the progress and compliance in such cases be furnished by all districts in the enclosed revised proforma (Annexure "A"), in supersession of the earlier formats, i.e., Annexure-X and Annexure-Y. The reporting in the revised format shall commence from the second quarter of the year 2026, and thereafter, such reports shall be furnished regularly by the 7th day of every succeeding quarter.

Accordingly, you are requested to circulate the aforesaid directions and timelines to all concerned Courts in your district for strict compliance and ensure that quarterly reports in the prescribed format (Annexure "A"), complete in all respects, are compiled district-wise and forwarded to this Court by the 7th day of the succeeding quarter.

Yours faithfully,



(Sunil Singh Negi)
Deputy Registrar (Gazette-IB)
For Registrar General.

HIGH COURT OF DELHI : NEW DELHI

No. 1315 /DHC/Gaz.IB/G-2/SC-Judgment/2026

Dated: 20 .02.2026

From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

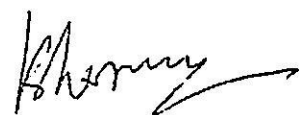
The Principal District & Sessions Judge (HQ),
Tis Hazari Courts Complex,
Delhi.

Sub : **Quarterly information regarding institution, disposal and pendency of cases of acid attack victims.**

Madam,

I am directed to request you to furnish the compiled information regarding institution, disposal and pendency of cases of acid attack victims in respect of all the District courts of Delhi in prescribed formats i.e Annexure-X and Annexure-Y in respect of fourth quarter of 2025 by 25.02.2026 and thereafter by 7th of every succeeding quarter, on regular basis through email at email id: ar-gazette1b.dhc@gov.in.

Yours faithfully,



(Vinay Sharma)
Deputy Registrar (Gazette-IB)
For Registrar General.

Encl.: As above.

Notes:-

1. Multiple stages within the same quarter:
If more than one stage is completed during the quarter (e.g., Charge + Prosecution Evidence + Statement of Accused), all relevant columns shall be filled.
2. Ongoing stages:
Where a stage has commenced but not concluded during the quarter, mention "Ongoing" along with the start date.
3. Assessment of timelines:
Compliance shall be assessed with reference to the relevant starting point after issuance of directions, as per prescribed timelines. For the purpose of framing of charge, the relevant starting point shall be the date on which the accused appears or is produced before the Court of Session after commitment of the case.
4. No Progress columns:
"No Progress" should be written in the Columns where the stage has not been reached or no progress has taken place during the quarter.
5. Compliance shall be indicated strictly as "Yes" or "No" only.

NO. 2245 - 2255 | DHC | C12 IB | C-2 | SC - Judg | 26

To,

The Principal District & Sessions Judge,
West District, Tis Hazari Courts,
New Delhi-110054.

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From:

The Registrar General,
High Court of Delhi,
New Delhi.